

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5193
ANSWERED ON:27.04.2010
POLICY TO CONSTITUTE ENQUIRY COMMISSIONS
Hussain Shri Syed Shahnawaz;Mishra Shri Govind Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any policy with regard to constitution of Enquiry Commissions in the country; and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): the Commissions of Inquiry are set up by the Central Government or by the State Governments for the purpose of making an inquiry into any definite matter of public importance and performing such functions as laid down in section 3 of the Commissions of Inquiry Act, 1952. The appropriate Government may, if it is of opinion that it is necessary so to do, and shall, if a resolution in this behalf is passed by each House of Parliament or, as the case may be, the Legislature of the State by notification in the official Gazette, appoint a Commission of Inquiry for the purpose of making an inquiry into any definite matter of public importance and performing such functions and within such time as may be specified in the notification, and the Commission so appointed shall make the inquiry and perform the functions accordingly. The appropriate Government shall cause to be laid before each House of Parliament or, as the case may be, the Legislature of the State, the report, if any of the Commission on the inquiry made by the Commission together with a Memorandum of the action taken thereon, within a period of six months of the submission of the report by the Commission to the appropriate Government.